

the Emergency Risks (Undertakings) Insurance (Fifth Amendment Scheme, 1976, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-11414/76].

I. Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1976.

II. Errata to Hindi and English version of Government Notification S.O. No. 327(E) dated 29th April, 1976

SHRIMATI SUSHILA ROHATGI:

Sir, I also beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 618(E) dated the 17th September, 1976, publishing the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1976, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [Placed in Library. See No. LT-11413/76].

II. A copy of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 3538, dated the 9th October, 1976, publishing Errata to Hindi and English version of Government Notification S.O. No. 327(E), dated the 29th April, 1976. [Placed in Library. See No. LT-11448/76].

Annual Report and Accounts (1974-75) of the Gujarat State Construction Corporation Limited, Gandhinagar and related Papers

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): Sir, I beg to lay on the Table—

(i) First Annual Report and Accounts of the Gujarat State Construction Corporation Limited, Gandhinagar, for the year 1974-75, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon under sub-

section (3) of section 619 of the Companies Act, 1956, read with sub-clause (iii) of clause (c) of the Proclamation dated the 12th March, 1976, issued by the President in relation to the State of Gujarat.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.

[Placed in Library. See No. LT-11466/76 for (i) and (ii)].

I. Tobacco Board (Amendment) Rules, 1976

II. Coffee (Amendment) Rules, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Commerce, Notification G.S.R. No. 1259, dated the 28th August, 1976, publishing the Tobacco Board (Amendment) Rules, 1976, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-11391/76].

II. A copy (in English and Hindi) of the Ministry of Commerce, Notification G.S.R. No. 1192, dated the 14th August, 1976, publishing the Coffee (Amendment) Rules, 1976, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-11438/76].

I. Annual Report and Accounts (1974-75), of the Film Financial Corporation Limited, Bombay and related Papers.

II. Annual Report of the Registrar of Newspapers for India entitled "Press in India 1975—Part I".

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): Sir, I beg to lay on the Table—

I. (i) A copy each (in English and Hindi) of the following papers under sub-section (1) of section 169A of the companies Act, 1956:—